

FIR No. 491/20

Application No. 1

PS Kalyanpuri

State vs. Vicky @ Deepak

U/s 25 Arms Act.

14.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State

Ld. Counsel for applicant/ accused

After part arguments on bail application, adjournment is sought on behalf of accused for filing copies of order of those cases wherein the accused has been discharged/ released, in view of the fact that IO has reported involvement of accused in many criminal cases.

Put up on 16.01.21.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /14.01.2021

FIR No. 425/20

Application No. 2

PS Kalyanpuri

State vs Vicky @ Deepak

U/s 379/356/370/411 IPC

14.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State

Ld. Counsel for applicant/ accused

After part arguments on bail application, adjournment is sought on behalf of accused for filing copies of order of those cases wherein the accused has been discharged/ released in view of the fact that IO has reported involvement of accused in many criminal cases.

Put up on 16.01.21.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /14.01.2021

FIR No. 514/19

Application No. 3

PS Kalyanpuri

State vs. Rakesh @ Chadha

14.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State

Ld. Counsel for applicant /surety alongwith surety.

It is informed by court staff that accused has appeared physically in court and has sought 2-3 days time to furnish new bail bond.

At request, put up on 18.01.2021.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /14.01.2021

FIR No. 0013/21

Application No. 4

PS Pandav Nagar

14.01.2021

This is a Superdari application received through official Email address of the court. Reply has also been filed through Email. Application taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. Counsel for applicant through V.C. on CISCO Webex App.

Record is perused and it reveals that **applicant Usha Rani is the owner/rightful claimant of the vehicle bearing no.DL 7S BN 3926. IO has no objection in release of case property to the applicant.**

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in *Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013* wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as *Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283* has been re-iterated, the application is allowed. Concerned IO as well as SHO are directed as under:

(i) to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle and taking photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith charge sheet,

(ii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by concerned party as well as by registered owner and IO.

(iii) IO however shall release the vehicle only after verification of ownership documents of applicant.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed off** accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama and court fees as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/14.01.2021

e FIR No. 030839/20

Application No. 5

PS Pandav Nagar

State vs. not known.

14.01.2021

This is a Superdari application received through official Email address of the court. Reply has also been filed through Email. Application taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.
Ld. Counsel for applicant through V.C. on CISCO Webex App.

Record is perused and it reveals that **applicant Amit Mehra is the owner/rightful claimant of the vehicle bearing no.DL 4C AH 4061. IO has no objection in release of case property to the applicant.**

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in *Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013* wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as *Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283* has been re-iterated, the application is allowed.

Concerned IO as well as SHO are directed as under:

- (i) to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle and taking photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith charge sheet,
- (ii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by concerned party as well as by registered owner and IO.
- (iii) IO however shall release the vehicle only after verification of ownership documents of applicant.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed off** accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama and court fees as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/14.01.2021

Case No.52/20.

Application No. 6

Fullerton India vs. Arun Kumar

14.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ms. Megha Brijwasi, Receiver/ applicant through V.C.

Sh. Neeraj Mandal, Ld. Counsel for bank on VC.

2-3 days more time is sought by the Ld. Counsel for bank for discussion with bank regarding payment of some fees to the Receiver.

At request, put up on 19.01.21.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /14.01.2021